

The Insecticides Act, 1968

(Act No.46 of 1968)

An Act to regulate the import, manufactures, sale, transport, distribution and use of insecticides with a view to prevent risk to human beings or animals and for matters connected therewith. [2nd September 1968]

Be it enacted by Parliament in the Nineteenth Year of the Republic of India as follows:

1. Short title, extent and commencement. *

- a. This Act may be called the Insecticides Act, 1968.
- b. It extends to the whole of India.
- c. It shall come into force on such date as the Central Government may, by notification in the official Gazette, appoint and different dates may be appointed for different States and for different provisions of Act.

2. Application of other laws not barred *

The provisions of this Act shall be in addition to, and not in derogation of, any other law for the time being in force.

3. Definitions- In this Act, unless the context otherwise requires-

- a. "animals" means animals useful to human beings and includes fish and fowl, and such kinds of wild life as the Central Government may, by notification in the official Gazette, specify, being kinds which in its opinion, it is desirable to protect or preserve;
- b. "Board" means the Central Insecticides Board constituted under Sec.4;
- c. "Central Insecticides Laboratory" means the Central Insecticides Laboratory established, or as the case may be, the institution specified under Sec.16;
- d. "Import" means bringing into any place within the territories to which this Act extends from a place outside those territories;
- e. "Insecticide" means-
 - i. any substance specified in the schedule; or
 - ii. such other substances (including fungicides and (weedicides) as the Central Government may, after consultation with the Board, by notification in the official Gazette, include in the schedule from time to time; or
 - iii. Any preparation containing any one or more of such substances;
- f. "Insecticide Analyst" means an insecticide analyst appointed under Sec.19;
- g. "Insecticide Inspector" means an insecticide Inspector appointed under Sec. 20
- h. "Label" means any written, printed or graphic matter on the immediate package and on every other covering in which the package is placed or packed and includes any written, printed or graphic matter accompanying the insecticide;

- i. "Licensing Officer" means a licensing officer appointed under Sec.12;
- j. "Manufacture" in relation to any insecticide, includes-
 - i. any process, or part of a process for making, altering, finishing, packing, labeling, breaking up or otherwise treating or adopting any insecticide with a view to its sale, distribution or use but does not include the packing or breaking up of any insecticide in the ordinary course of retail business; and
 - ii. Any process by which preparation containing an insecticide is formulated.
- k. "Misbranded"- an insecticide shall be deemed to be misbranded-
 - i. If its label contains any statement, design or graphic representation relating thereto which is false or misleading in any material particular, or if its package is otherwise deceptive in respect of its contents; or
 - ii. If it is an imitation of, or is also under the name of, another insecticide; or
 - iii. If its label does not contain a warning or caution which may be necessary and sufficient, if complied with to prevent risk to human beings or animals; or
 - iv. If any word, statement or other information required by or under this act to appear on the label is not displayed thereon in such conspicuous manner as the other words, statements, designs or graphic matter have been displayed on the label and in such terms as to render it likely to be read and understood by any ordinary individuals under customary conditions of purchase and use; or
 - v. If it is not packed or labeled as required by or under this Act; or
 - vi. If it is not registered in the manner required by or under this Act, or
 - vii. If the label contains any reference to registration other than the registration number; or
 - viii. If the insecticide has a toxicity which is higher than the level prescribed or is mixed or packed with any substance so as to alter its nature of quality or contains any substance which not included in the registration.
- l. "Package" means a box, bottle, gasket, tin, barrel, case, receptacle , sack, bag, wrapper, or other thing in which an insecticide is placed or packed;
- m. "Premises" means any land, shop , stall or place where any insecticide is sold or manufactured or stored or used, and includes any vehicle carrying insecticides;
- n. "Prescribed" means prescribed by rules made under this Act;
- o. "Registered", with its grammatical variations and cognate expressions, means registered under this Act;
- p. "Sale", with its grammatical variations and cognate expression, means the sale of any insecticide whether for cash or on credit and whether by wholesale or retail, and includes an agreement for sale, an offer for sale, the exposing for sale or having in possession for sale of any insecticide and includes also an attempt to sell any such insecticide;
- q. "State Government", in relation to a Union territory, means the administrator thereof;
- r. "Worker" means a person employed under a contract of service or apprenticeship.

4. The Central Insecticides Board -

1. The Central Government shall, as soon as may be, constitute a Board to be called the Central Insecticides Board to advise the Central Government and State Governments on technical matters arising out of administration of this Act and to carry out the other functions assigned to the Board by or under this Act.
2. The matters on which the Board may advise under sub-section (1) shall include matter relating to *
 - a. The risk to human being or animals involved in the use of insecticides and the safety measures necessary to prevent such risk;
 - b. The manufacture, sale, storage, transport and distribution of insecticides with a view to ensure safety to human beings or animals.
3. The Board shall consist of the following members, namely:
 - a. The Director-General of Health Services, ex officio, who shall be Chairman;
 - b. The Drugs Controller, India, ex officio;
 - c. The Plant Protection Adviser to the Government of India, ex officio;
 - d. The Director of Storage and Inspection, Ministry of Food, agriculture, Community Development and Co-operation, (Department of Food) ex officio;
 - e. The Chief Adviser of Factories, ex officio;
 - f. The Director, National Institute of Communicable Diseases, ex-officio.
 - g. The Director-General, Indian Council of Agricultural Research, ex officio;
 - h. The Director-General, Indian Council of Medical Research, ex-officio;
 - i. The Director, Zoological Survey of India, ex officio;
 - j. The Director-General, Indian Standards Institution, ex officio;
 - k. The Director-General of Shipping or, in his absence, the Deputy Director General of Shipping, Ministry of Transport and Shipping ex officio.
 - l. The joint Director, Traffic (General) Ministry of Railways (Railway Board) ex officio;
 - m. The Secretary Central Committee for Food Standards, ex officio;
 - i. The Animal Husbandry Commissioner, Department of Agriculture, ex-officio;
 - ii. The Joint Commissioner (Fisheries), Department of Agriculture, ex officio;
 - iii. The Deputy Inspector-General of Forests (Wild Life), Department of Agriculture ex officio;
 - iv. The Industrial Adviser (Chemicals), Directorate-General of Technical Development, ex officio)
 - n. One person to represent the Ministry of Petroleum and Chemicals, to be nominated by the Central Government.
 - o. One pharmacologist to be nominated by the Central Government.
 - p. One medical toxicologist to be nominated by the Central Government,
 - q. One person who shall be in charge of the department dealing with public health in a State, to be nominated by the Central Government.

- r. Two persons who shall be Directors of Agriculture in States, to be nominated by the Central Government.
 - s. Four persons, one of whom shall be an expert in industrial health and occupational hazards, to be nominated by the Central Government.
 - t. One person to represent the Council of Scientific and Industrial Research, to be nominated by the Central Government.
 - u. One ecologist to be nominated by the Central Government.
4. The persons nominated under Clause. (xiv) to (xxi) inclusive of sub-section (3) shall, unless their seats become vacant earlier by registration, death or otherwise, hold office for three years from the date of their nomination but shall be eligible for re-nomination.
- Provided that the persons nominated under Cls. (xvii) and (xviii) shall hold office only for so long as they hold the appointments by virtue of which their nominations were made.
5. No act or proceeding of the Board, the Registration Committee or any committee appointed under Sec. 6, shall be called in question on the ground merely of the existence of any vacancy in, or any defect in the constitution of the Board, the Registration Committee or such committee, as the case may be.

5. Registration Committee

1. The Central Government shall constitute a Registration Committee consisting of a Chairman, and not more than five persons who shall be members of the Board (including the Drugs Controller, India and the Plant Protection Adviser to the Government of India) *
 - a. To register insecticides after scrutinizing their formulae and verifying claims made by the importer or the manufacturer, as the case may be, as regards their efficacy and safety to human beings and animals; and
 - b. To perform such other functions as are assigned to it by or under this Act.
2. Where the Chairman is not a member of the Board, his term of office and other conditions of service shall be such as may be determined by the Central Government.
3. Subject to the provisions of sub-section (2), a member of the Registration Committee shall hold office for so long as he is a member of the Board.
4. The Committee may also co-opt such number of experts and for such propose or period as it may deem it, but any expert so co-opted shall have no right to vote.
5. Registration Committee shall regulate its own procedure and the conduct of the business to be transacted by it.

6. Other Committee

The board may appoint such committees as it deems fit and may appoint to them, persons who are not members of the Board to exercise such powers and perform such duties as may, subject to such conditions, if any, as the Board may impose, be delegated to them by the Board.

7. Procedure for Board

The Board may, subject to the previous approval of the Central Government, make bylaws for the purpose of regulation of its own procedure and the procedure of any committee thereof and the conduct of all business to be transacted by it or such committee.

8. Secretary and other officers

The Central Government shall *

- I. Appoint a person to be the Secretary of the Board who shall also function as Secretary to the Registration committee; and
- II. Provide the Board and the Registration Committee with such technical and other staff as the Central Government considers necessary.

9. Registration of insecticides

1. Any person desiring to import or manufacture any insecticide may apply to the Registration Committee for the registration of such insecticide and there shall be separate application for each such insecticide:

Provided that any person engaged in the business of import or manufacture of any insecticide immediately before the commencement of this section shall make an application to the Registration Committee within a period of (seventeen months) from the date of such commencement for the registration of any insecticide which he has been importing or manufacturing before that date.

[Provided further that where any person referred to in the preceding proviso fails to make an application under that proviso within the period specified therein, he may make such application at any time thereafter on payment of a penalty of one hundred rupees for every month or part thereon after the expiry of such period for the registration of each such insecticide.]

2. Every application under sub-section (1) shall be made in such form and contain such particulars as may be prescribed.
3. On receipt of any such application for the registration of an insecticide, the Committee may, after such enquiry as it deems fit and after satisfying itself that the insecticide to which the application relates conforms to the claims made by the importer or by the manufacturer, as the case may be, as regards the efficacy of the insecticide and its safety to human beings and animals, register (on such conditions as may be specified by it) and on payment of such fee as may be prescribed, the insecticide, allot a registration number thereto and issue a certificate of registration in token thereof within a period of twelve months from the date of receipt of the application :

Provided that the Committee may, if it is unable within the said period to arrive at a decision on the basis of the materials placed before it, extend the period by a further period of not exceeding six months.

Provided further that if the Committee is of opinion that the precautions claimed by the applicant as being sufficient to ensure safety to human beings or animals are not such as can be easily observed or that notwithstanding the observance of

such precautions the use of the insecticide involves serious risk to human beings or animals it may refuse to register the insecticide.

[(3-A) In the case of applications received by it prior to the 31st day of March, 1975, notwithstanding the expiry of the period specified in sub-section (3) for disposal of such applications, it shall be lawful and shall be deemed always to have been lawful for the Registration Committee to dispose of such applications at any time after such expiry but within a period of one year from the commencement of the Insecticides (Amendment) Act, 1977 (24 of 1977):

Provided that nothing contained in this sub-section shall be deemed to make any contravention before the commencement of the Insecticides (Amendment) Act, 1977 (24 of 1977), of a condition of a certificate of registration granted before such commencement, an offence punishable under this Act.

(3-B) Where the Registration Committee is of opinion that the insecticide is being introduced for the first time in India, it may, pending any enquiry, register it provisionally, for a period of two years on such conditions as may be specified by it.

(3-C) The Registration Committee may, having regard to the efficacy of the insecticide and its safety to human beings and animals, vary the conditions subject to which a certificate or registration has been granted and may for that purpose require the certificate holder by notice in writing to deliver up the certificate to it within such time as may be specified in the notice]

4. Notwithstanding anything contained in this section, where an insecticide has been registered on the application of any person, any other person desiring to import or manufacture the insecticide or engaged in the business of, import or manufacture thereof shall on application and on payment of prescribed fee be allotted a registration number and granted a certificate of registration in respect thereof on the same conditions on which the insecticide was originally registered.

10. Appeal against non-registration or cancellation

Any person aggrieved by a decision of the Registration Committee under Sec. 9 may, within a period of thirty days from the date on which the decision is communicated to him appeal in the prescribed manner and on payment of the prescribed fee to the Central Government whose decision thereon shall be final:

Provided that the Central Government may entertain an appeal after the expiry of the said period, if it is satisfied that the appellant was prevented by sufficient cause from filing the appeal in time.

11. Power of revision of Central Government

The Central Government may, at any time, call for the record relating to any case in which the Registration Committee has given a decision under Sec. 9 for the purpose of satisfying itself as to the legality or propriety of any such decision and may pass any such order in relation thereto as it thinks fit:

Provided that no such order shall be passed after the expiry of one year from the date of the decision:

Provided further that the Central Government shall not pass any order prejudicial to any person unless that person has had a reasonable opportunity of showing cause against the proposed order.

12. Licensing officers

The State Government may, by notification in the official Gazette, appoint such persons as it thinks fit to be licensing officers for the purposes of this Act and define the areas in respect of which they shall exercise jurisdiction.

13. Grant of license

1. Any person desiring to manufacture or to sell, stock or exhibit for sale or distribute any insecticide, [or to undertake commercial pest control operations with the use of any insecticide] may make an application to the licensing officer for the grant of a license:

Provided that any person engaged in the business of manufacturing or selling, stocking or exhibiting for sale or distributing any insecticide immediately before the commencement of this section shall make an application to licensing officer for the grant of a license within a period of [seventeen months] from the date of such commencement:

Provided further that any person engaged in the commercial pest control operations immediately before the commencement of the Insecticides (Amendment) Act, 1977 (24 of 1977), shall make an application to the licensing officer for the grant of a license within a period of six months from the commencement of the said Act].

2. Every application under sub-section (1) shall be made in such form and shall contain such particulars as may be prescribed.
3. On receipt of any such application for the grant of a license, the licensing officer may grant a license in such form, on such conditions and on payment of such fee as may be prescribed.
4. A license granted under this section shall be valid for the period specified therein and may be renewed from time to time for such period and on payment of such fee as may be prescribed:

Provided that where a license has been granted to any person who has made an application under [the first proviso or, as the case may be the second provision to sub-section (1), that license shall be deemed to be cancelled in relation to any insecticide the application for registration whereof has been refused or the registration whereof has been cancelled, under this Act, with effect from the date on which such refusal or cancellation is notified in official Gazette.

5. In prescribed fees for the grant or renewal of licenses under this section, different fees may be prescribed for the sale or distribution of insecticides for purposes of domestic use and for other purposes.

14. Revocation, suspension and amendment of licenses

1. If the licensing officer is satisfied, either on a reference made to him in this behalf or otherwise, that *

- a. The license granted under Sec. 13 has been granted because of misrepresentation as to an essential fact; or
 - b. The holder of a license has failed to comply with the conditions subject to which the license was granted or has contravened any of the provisions of this Act or the rules made there under,
2. Then, without prejudice to any other penalty to which the holder of the license may be liable under this Act, the licensing officer may, after giving the holder of the license an opportunity of showing cause, revoke or suspend the license.

Subject to any rules that may be made in this behalf, the licensing officer may also vary or amend a license granted under Sec. 13.

15. Appeal against the decision of a licensing officer

1. Any person aggrieved by a decision of licensing officer under Sec. 13 [except under the proviso to sub-section (4)] or Sec. 14 may, within a period of thirty days from the date on which the decision is communicated to him, appeal to such authority in such manner and on payment of such fees as may be prescribed:

Provided that the appellate authority may entertain an appeal the expiry of the said period if it is satisfied that the appellant was prevented by sufficient cause for filing the appeal in time.

2. On receipt of an appeal under sub-section (1), the appellate authority shall, after giving the appellant an opportunity of showing cause; dispose of the appeal ordinarily within a period of six months and the decision of the appellate authority shall be final.

16. Central Insecticides Laboratory

The Central Government may, by notification in the official Gazette, establish a Central Insecticides Laboratory under the control of Director to be appointed by the Central Government to carry out the functions entrusted to it by or under this Act:

Provided that if the Central Government so directs by a notification in the official Gazette, the functions of the Central Insecticides Laboratory shall, to such extent as may be specified in the notification, be carried out at any such institution as may be specified therein and thereupon the functions of the Director of the Central Insecticides Laboratory shall to the extent so specified, be exercised by the head of the institution.

17. Prohibition of import and manufacture of certain insecticides

1. No person shall, himself or by any person on his behalf, import or manufacture *
 - b. Any misbranded insecticide;
 - a. Any insecticide the sale, distribution or use of which is for the time being prohibited under Sec. 27;
 - b. Any insecticide except in accordance with the conditions on which it was registered;
 - c. any insecticide in contravention of any other provision of this Act or of any rule made there under;

Provided that any person who has applied for registration of an insecticide [under any of the provisos] to sub-section (1) of Sec. 9 may continue to import or manufacture any such insecticide any such insecticide shall not be deemed to be a misbranded insecticide within the meaning of sub-section (vi) or sub-clause (vii) or sub-clause (viii) of Cl. (k) of Sec. 3, until he has been informed by the Registration Committee of its decision to refuse to register the said insecticide.

2. No person shall, himself or by any person on his behalf; manufacture any insecticide except under, and in accordance with the conditions of, a license issued for such purpose under this Act.

18. Prohibition of sale, etc. of certain insecticides

1. No person shall, himself or by any person on his behalf, sell, stock or exhibit for sale, distribute [transport, use or cause to be used] by any worker:
 - a. Any insecticide which is not registered under this Act;
 - b. Any insecticide, the sale, distribution or use of which is for the time being prohibited under Sec. 27;
 - c. Any insecticide in contravention of any other provision of this Act or of any rule made there under.
2. No person shall, himself or by any person on his behalf, sell, stock or exhibit for sale or distribute [or use for commercial pest control operations] any insecticide except under, and in accordance with the conditions of, a license issued for such purpose under this Act.

Explanation

For the purposes of this section an insecticide in respect of which any person has applied for a certificate of registration [under any of the provisos] to sub-section (1) of Sec. 9, shall be deemed to be registered till the date on which the refusal to register such insecticide is notified in the official Gazette.

19. Insecticide Analysts

The Central Government or a State Government may, by notification in the official Gazette, appoint persons in such number as it thinks fit and possessing such technical and other qualifications as may be prescribed to be Insecticide Analysts for such areas and in respect of such insecticides or class of insecticides as may be specified in the notification:

Provided that no person who has any financial interest in the manufacture, import or sale of any insecticide, shall be so appointed.

20. Insecticide Inspectors

1. The Central Government or a State Government may, by notification in the official Gazette, appoint persons in such number as it thinks fit and possessing such technical and other qualifications as may be prescribed to be Insecticide Inspectors for such areas as may be specified in the notification:

Provided that any person who does not possess the required qualifications may be so appointed only for the purposes of Cls. (a) and (d) of sub-section (1) of Sec. 21.

Provided further that no person who has any financial interest in the manufacture, import or sale of any insecticide shall be so appointed.

2. Every Insecticide Inspector shall be deemed to be a public servant within the meaning of Sec. 21 of the Indian Penal Code (45 of 1860), and shall be officially subordinate to such authority as the Government appointing him may specify in this behalf.

21. Powers of Insecticide Inspectors

1. An Insecticide Inspector shall have power:
 - a. to enter and search, at all reasonable times and with such assistance, if any, as he considers necessary, any premises in which he has reason to believe that an offence under this Act or the rules made there under has been or is being or is about to be committed, or for the purpose of satisfying himself that the provisions of this Act or the rules made there under or the conditions of any certificate of registration or license issued there under are being complied with;
 - b. to require the production of, and to inspect, examine and make copies of, or take extracts from, registers, records or other documents kept by a manufacturer, distributor, carrier, dealer or any other person in pursuance of the provisions of this Act or the rules made there under and seize the same, if he has reason to believe that all or any of them may furnish evidence of the commission of an offence punishable under this Act or the rules made there under;
 - c. to make such examination and inquiry as he thinks fit in order to ascertain whether the provisions of this Act or the rules made there under are being complied with and for the purpose stop any vehicle;
 - d. to stop the distribution, sale or use of an insecticide which he has reason to believe is being distributed, sold or used in contravention of the provisions of this Act or the rules made there under, for a specified period not exceeding twenty days, or unless the alleged contravention is such that the defect may be removed by the possessor of the insecticide, seize the stock of such insecticide;
 - e. to take samples of any insecticide and send such samples for analysis to the Insecticide Analyst for test in the prescribed manner; and
 - f. to exercise such other powers as may be necessary for carrying out the purposes of this Act or the rules made there under.
2. The provisions of the Code of Criminal Procedure, 1973 (2 of 1974), shall, as far as may be, apply to any search or seizure under this Act as they apply to any search or seizure made under the authority of a warrant issued under Sec. 94 of the said code.
3. An Insecticide Inspector may exercise the powers of a police officer under [Sec. 42 of the Code of Criminal Procedure, 1973 (2 of 1974)], for the purpose of ascertaining

the true name and residence of the person from whom a sample is taken or insecticide is seized.

22. Procedure to be followed by Insecticide Inspectors

1. Where an Insecticide Inspector seizes any record, register or document under Cl. (b) sub-section (1) of Sec. 21, he shall, as soon as may be inform a Magistrate and take his orders as to the custody thereof.
2. Where an Insecticide Inspector takes any action under Cl. (d) of sub-section (1) of Sec. 21
 - a. he shall use all dispatch in ascertaining whether or not the insecticide or its sale, distribution or use contravenes any of the provisions of Sec. 18 and if it is ascertained that the insecticide or its sale, distribution or use does not so contravene, forthwith revoke the order passed under the said clause or, as the case may be, take such action as may be necessary for the return of the stock seized;
 - b. if he seizes the stock of the insecticide he shall, as soon as may be, inform a Magistrate and take his orders as to the custody thereof;
 - c. without prejudice to the institution of any prosecution, if the alleged contravention be such that the defect may be remedied by the possessor of the insecticide, he shall, on being satisfied that the defect has been so remedied, forthwith revoke his order and in case where the Insecticide Inspector has seized the stock of insecticide, he shall, as soon as may be, inform a Magistrate and obtain his order as the release thereof.
3. Where an Insecticide Inspector takes any sample of an insecticide, he shall tender the fair price thereof and may require a written acknowledgement therefore.
4. Where the price tendered under sub-section (3) is refused, or where the Insecticide Inspector seizes the stock of any insecticide under Cl. (d) of sub-section (1) of Sec. 21 he shall tender a receipt therefore in the prescribed form.
5. Where an Insecticide Inspector takes a sample of any insecticide for the purpose of test or analysis, he shall intimate such purpose in writing in the prescribed form to the person from whom he takes it, and in the presence of such person unless he willfully absents himself, shall divide the sample into three portions and effectively seal and suitably mark the same and permit such person to add his own seal and mark to all or any of the portion so sealed and marked.

Provided that where the insecticide is made up in containers of small volume, instead of dividing a sample as aforesaid, the Insecticide Inspector may, and if the insecticide be such, that it is likely to deteriorate or be otherwise damaged by exposure shall take three of the said containers after suitably marking the same and, where necessary, sealing them.

6. The insecticide inspector shall restore one portion of a sample so divided or more one container, as the case may be, to the person from whom he takes it and shall retain the remainder and dispose of the same as follows:
 - a. one portion or container, he shall forthwith send to the Insecticide Analyst for test or analysis; and
 - b. the second, he shall produce to the Court before which proceedings, if any, are instituted in respect of the insecticide.

23. Persons bound to disclose place where insecticides are manufactured or kept *

Every person for the time being in charge of any premises where any insecticide is being manufactured or is kept for sale or distribution shall, on being required by an Insecticide Inspector so to do, be legally bound to disclose to the Insecticide Inspector the place where the insecticide is being manufactured or is kept, as the case may be.

24. Report of Insecticide Analyst

1. The Insecticide Analyst to whom a sample of any insecticide has been submitted for test or analysis under sub-section (6) of Sec. 22, shall, within a period of sixty days, delivery to the Insecticide Inspector submitting it a signed report in duplicate in the prescribed form.
2. The Insecticide Inspector on receipt thereof shall deliver one copy of the report to the person from whom the sample was taken and shall retain the other copy for use in any prosecution in respect of the sample.
3. Any document purporting to be a report signed by an Insecticide Analyst shall be evidence of facts stated therein, and such evidence shall be conclusive unless the person from whom the sample was taken has within twenty-eight days of the receipt of a copy of the report notified in writing the Insecticide Inspector or the Court before which any proceeding in respect of the sample are pending that he intends to adduce evidence in contravention of the report.
4. Unless the sample has already been tested or analyzed in the Central Insecticides Laboratory, where a person has under sub-section (3) notified his intention of adducing evidence in contravention of the insecticide analysts report the Court may, of its own motion or its discretion at the request either of the complainant or of the accused, cause the sample of the insecticide produced before the Magistrate under sub-section (6) of Sec. 22 to be sent for test or analysis to the laboratory, which shall make the test or analysis and report in writing signed by, or under the authority of, the Director of Central Insecticides Laboratory the result thereof, and such report shall be conclusive evidence of the facts stated therein.
5. The cost of a test or analysis made by the Central Insecticides Laboratory under sub-section (4) shall be paid by the complainant or the accused as the Court shall direct.

25. Confiscation

1. Where any person has been convicted under this Act for contravening any of the provisions of this Act or of the rules made there under, the stock of the insecticide in respect of which the contravention has been made shall be liable to confiscation.
2. Without prejudice to the provisions contained in sub-section (1), where the Court is satisfied on the application of an Insecticide Inspector or otherwise and after such inquiry as may be necessary, that the insecticide is a misbranded insecticide, such insecticide shall be liable to confiscation.

26. Notification of poisoning

The State Government may, by notification in the official Gazette, require any person or class of persons specified therein to report all occurrences of poisoning (through the use

or handling of any insecticide) coming within his or their cognizance to such officer as may be specified in the said notification.

27. Prohibition of sale, etc. of insecticide for reasons of public safety

1. If, on receipt of a report under Sec. 26 or otherwise, the Central Government or the State Government is of opinion, for reasons to be recorded in writing, that the use of any insecticide specified in sub-clause (iii) of Cl. (e) of Sec. 3 or any specific batch thereof is likely to involve such risk to human beings or animals as to render it expedient or necessary to take immediate action then that Government may, by notification in the official Gazette, prohibit the sale, distribution or use of the insecticide or batch, in such areas, to such extent and for such period (not exceeding sixty days) as may be specified in the notification pending investigation into the matter :

Provided that where the investigation is not completed within the said period, the Central Government or the State Government, as the case may be, may extend it by such further period or periods not exceeding thirty days in the aggregate as it may specify in a like manner.

2. If, as a result of its own investigation or on receipt of the report from the State Government, is satisfied that the use of the said insecticide or batch is or is not likely to cause any such risk, it may pass such order (including an order refusing to register to register the insecticide or canceling the certificate of registration, if any, granted in respect thereof) as it deems fit, depending on the circumstances of the case.

28. Notification of cancellation of registration, etc.

A refusal to register any insecticide or a cancellation of a certificate of registration of any insecticide shall be notified in the official Gazette and in such other manner as may be prescribed.

29. Offences and punishment

1. Whoever,
 - a. imports, manufactures, sells, stocks or exhibits for sale or distributes any insecticide deemed to be misbranded under sub-clause (i) or sub-clause (iii) or sub-clause (viii) of Cl. (k) of Sec. 3 or
 - b. Imports or manufactures any insecticide without a certificate of registration; or
 - c. Manufactures, sells, stocks or exhibits for sale or distributes an insecticide without a license; or
 - d. Sells or distributes an insecticide, in contravention of Sec. 27; or
 - e. Causes an insecticide, the use of which has been prohibited under Sec. 27, to be used by any worker; or
 - i. Obstructs an Insecticide Inspector in the exercise of his powers or discharge of his duties under this Act, or the rules made there under, shall be punishable *

- ii. For the first offence, with imprisonment for a term which may extend to two years, or with fine which may extend to two thousand rupees, or with both;
 - iii. For the second and a subsequent offence, with imprisonment for a term which may extend to three years, or with fine, or with both.
2. Whoever uses an insecticide in contravention of any provision of this Act or any rule made there under shall be punishable with fine, which may extend to five hundred rupees.
3. Whoever contravenes any of the other provisions of this Act or any rule made there under or any condition of certificate of registration or license granted there under, shall be punishable *
 - a. For the first offence, with imprisonment for a term which may extend to six months, or with fine or with both;
 - b. For the second and a subsequent offence, with imprisonment for a term which may extend to one year, or with fine or with both.
4. If any person convicted of an offence under this Act commits a like offence afterwards it shall be lawful for the Court before which the second or subsequent conviction takes place to cause the offender*s name and place of residence, the offence and the penalty imposed to be published in such newspapers or in such other manner as the Court may direct.

30. Defense which may or may not be allowed in prosecutions under this Act

1. Save as hereinafter provided in this section, it shall be no defense in a prosecution under this Act to prove merely that the accused was ignorant of the nature or quality of the insecticide in respect of which the offence was committed or of the risk involved in the manufacture, sale or use of such insecticide or of the circumstances of its manufacture or import.
2. For the purposes of Sec. 17 an insecticide shall not be deemed to be misbranded only by reason of the fact that *
 - a. there has been added thereto some innocuous substance or ingredient because the same is required for the manufacture or the preparation of the insecticide as an article of commerce in a state fit for carriage or consumption, and not to increase the bulk, weight or measure of the insecticide or to conceal its inferior quality or other defect; or
 - b. In the process of manufacture, preparation or conveyance some extraneous substance has unavoidably become intermixed with it.
3. A person not being an importer or a manufacturer of an insecticide or his agent for the distribution thereof, shall not be liable for contravention of any provision of this Act, if he proves *

- a. That he acquired the insecticide from an importer or a duly licensed manufacturer, distributor or dealer thereof;
- b. That he did not know and could not, with reasonable diligence, have ascertained that the insecticide in any way contravened any provision of this Act; and
- c. That the insecticide, while in his possession, was properly stored and remained in the same state as when he acquired it.

31. Cognizance and trial of Offences

1. No prosecution for an offence under this Act shall be instituted except by or with the written consent of, the State Government or a person authorized in this behalf by the State Government.
2. No Court inferior to that of a [Metropolitan Magistrate or a Judicial Magistrate of the first class] shall try any offence under this Act.

32. [Magistrate*s power to impose enhanced penalties] Rep. By Act 24 of 1977 Sec. 8.

33. Offences by Companies

1. Whenever an offence under this Act has been committed by a company, every person who at the time the offence was committed was in charge of, or was responsible to the company for the conduct of the business of the company, as well as the company, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly:

Provided that nothing contained in this sub-section shall render any such person liable to any punishment under this Act if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

2. Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a company and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect, on the part of, any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation

For the purpose of this section:

- i. "Company" means any body corporate and includes a firm or other association of individuals; and
- ii. "Director" in relation to a firm, means a partner in the firm.

34. Power of the Central Government to give directions

The Central Government may give such directions to any State Government as may appear to the Central Government to be necessary for carrying into execution in the State any of the provisions of this Act or of any rule or order made there under.

35. Protection of action taken in good faith

No prosecution, suit or other proceeding shall lie against the Government, or any officer of the Government, or the Board, the Registration Committee or any Committee of the Board, for anything in good faith done or intended to be done under this Act.

36. Power of the Central Government to make rules

1. The Central Government may, after consultation with the Board and subject to the condition of previous publication, by notification in the official Gazette, make rules for the purpose of giving effect to the provisions of this Act;

Provided that consultation with the Board may be dispensed with if the Central Government is of opinion that circumstances have arisen which render it necessary to make rules without such consultation, but in such a case the Board shall be consulted within six months of the making of the rules and the Central Government shall take into consideration any suggestions which the Board may make in relation to the amendment of the said rules.

2. In particular and without prejudice to the generality of the foregoing power, such rules may prescribe *
 - i. The method of packing and labeling;
 - ii. The manner of registration of an insecticide;
 - iii. the functions of the Board and of the Registration Committee and the traveling and other allowance payable to members of the Board, the Registration Committee and any Committee of the Board;
 - iv. The places at which insecticides may be imported and prohibit their import at any other place;
 - v. The form of application for registration of an insecticide and the particulars relating thereto;
 - vi. The fee payable in respect of the registration
 - vii. The manner of appeal to the Central Government under Sec. 10 and fee payable therefore;
 - viii. The form of application for the grant of license and the particulars relating thereto;
 - ix. The form of license, the conditions attached thereto and the fee payable therefore;
 - x. The period for which a license may be renewed and the fee for such renewal;
 - xi. The circumstances in which a license may be varied or amended under sub-section (2) of Sec. 14.
 - xii. The functions of the Central Insecticides Laboratory;
 - xiii. The qualifications, powers and duties of an Insecticide Analyst and an Insecticide Inspector.

- xiv. The manner of testing or analyzing the samples of any insecticide and the fee payable therefore;
- xv. The form in which intimation shall be given by an Insecticide Inspector under sub-section (5) of Sec. 22 to a person from whom a sample of an Insecticide is taken for test or analysis;
- xvi. The form in which the Insecticide Analyst shall submit a report of his test or analysis to the Insecticide Inspector under sub-section (1) of Sec. 24;
- xvii. The protective clothing and equipment to be used by workers during the manufacture, formulation, transport, distribution and application of insecticides and other facilities to be provided to keep themselves and thing supplied to them free from any contamination;
- xviii. The use by the workers of any such protective clothing, equipment and other facilities;
- xix. The precautions to be taken against poisoning through the use or handling of insecticides;
- xx. The measures for detecting and investigating cases in which poisoning has occurred;
- xxi. The facilities to be provided for ensuring first-aid treatment;
- xxii. The instruction and training to be provided regarding the use of things supplied to the workers for ensuring their safety;
- xxiii. The facilities for medical examination of workers engaged in the manufacture or handling of insecticides;
- xxiv. The equipment for and method of application of, an insecticide and the disposal of surplus material, washings and containers, following application;
- xxv. The maintenance and inspection of records and returns;
- xxvi. The restrictions on storage of insecticides during transport or, otherwise along with articles of food;
- xxvii. The maximum proportion of any insecticide which may be added to or contained in, any preparation for domestic use and the restriction thereon;
- xxviii. The manner in which refusal to register an insecticide or cancellation of certificate of registration thereof may be notified;
- xxix. The officer or authority to whom the Central Government may delegate any of the powers and functions conferred on it by this Act;
- xxx. any other matter which has to be prescribed.

3. Every rule made by the Central Government under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session for a total period of thirty days which may be comprised in one session [or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid], both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the

case may be; so however that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

37. Power of the State Government to make rules

1. The State Government may, after consultation with the Board and subject to the condition of previous publication, by notification in the official Gazette make rules for the purpose of giving effect to the provisions of this Act and not consistent with the rules, if any, made by the Central Government.
2. In particular and without prejudice to the generality of the foregoing power, such rules may provide for *
 - a. The authority to which, the manner in which, and the fee on payment of which, an appeal may be filed under Sec. 15 and the procedure to be followed by the appellate authority in disposing of the appeal;
 - b. The delegation of any of the powers and functions conferred by this Act on the State Government to any officer or authority specified by that Government.

38. Exemption

1. Nothing in this Act shall apply to:
 - a. the use of any insecticide by any person for his own household purposes or for garden or in respect of any land under his cultivation;
 - b. Any substance specified or included in the schedule or any preparation containing any one or more such substances, if such substance or preparation is intended for purposes other than preventing, destroying, repelling or mitigating any insects, rodents, fungi, weeds and other forms of plant or animal life not useful to human beings.
2. The Central Government may, by notification in the official Gazette, and subject to such conditions, if any, as it may specify therein, exempt from all or any of the provisions of this Act or the rules made there under, any educational, scientific or research organization engaged in carrying out experiments with insecticides.

THE SCHEDULE

[See sec.3 (e)]

List of Insecticides

- Acrylonitrile
- Aldrine (1:2 : 3:4 : 10:10 = Hexachloro *1 : 4a, 5, 8, 8A;-hexhydro-1 : 4 : 5 : 8-dimethanonaphthalene)
- [Allethrin and its stereo isomers] ally homologue of Cinerin
- Aluminium Phosphide
- Amiton
- Antu (alpha-naphthyl thiourea)
- Armaite [2p-tert-butyphenoxy) isopropyl 1-2 chloroethyl sulphite]
- Barium Carbonate
- Barium Fluoro Silicate
- BHC (Benzene Hexachloride (1,2,3,4,4,6-hexachlorohexane)
- Bis-dimethylamino Fluorophosphine Oxide.
- Calcium Arsenate
- Calcium cyanide
- Captan (N-trichloromethyl mercapto-4-cyclohexane), 1,2-dicarboximide Carbaryl (1-naphthyl-N-methyl carbamate).
- Carbon Disulphide
- Carbon Tetrachloride
- Chlorbenside (p-chlorobenzyl-p-chlorophenyl sulphide)
- Chlorobis ethyl amino trizine
- Chlorodane (1, 2, 3, 4, 5, 6, 7, 8, 8-octachlore-2-3, 3a-4-7, 7a-Hexahydro-4-7-methanoinadance)
- Chlorobenzilate (Ethyl 4, 4-dischaorbenzilate)
- Choloro-I.P.C.
- Chloropeicrin
- Chlorofenson)p-chlorophenyl-p-chlorobenzene slphonate)
- S-(p-chlorophenylthio) methyl-o-odiethyl phosphorodithioate (rithion)
- C.I.P.C. [isopropyl-N 93-chlorophenyl) carbanamate]
- C.M.U. (Manuron)
- Copper Arsenate
- Copper Cyanide
- Copper naphthanate
- Copper Sulphate

- Coumachlor [3-a-acetony]-4-chlorobenzyl-4-hydroxy coumarin]]
- ☐ Copper Oxychloride☐ Cuprous Oxide
- Dalapon (Sodium 2,2, dichloropropionate)
- D-D Mixture
- D.D.D.(Dichloro Diphenyl Dichloroethane)
- D.D.T. [a mixture of 1 1-trichloro-2-bis (p-chlorophenyl) ethane and 1-1, 1-trichloro-2 (o-chlorophenyl)-2 (p-chlorophenyl) ethane]
- D.D.V.P. (2.-dichlorovinyl dimethyl phosphate)
- Demeton-O (O, O-diethyl-S[(2-ethylthiol-ethyl)/Phosphorothioate)
- Demeton-O(S, O-diethyl-S-[2-ethylthiol-ethyl) phosphorothioate)
- Diazinon (O, O-d ethyl-O [e-isopropyl-methyl-4-pyrimidinyl] phosphorothioate)
- Dibrom (1, 2-dibromo, 2,2,2-dichloroethyl phosphate)
- Dichlorophenoxy acetic acid (2,4-D_
- Dieldrin (1,2,3,4,10; 10-hexachloro-6, 7-epoxy-1, 4a: 5: 6: 7: 8: 8a Octahydro-1 : 4 : 5 : 8-dimethanonaphthalene)
- Dimethoate (O, O-dimethyl-S (N-methylcarbamoyl methyl) phosphorodithioate)
- Dipterex (O, O-dimethyl-2, 2, 2-trichloro hydroxy ethyl phosphonate)
- D.N.O.C.(Dinitro-ortho-compound) (3: 5-dinitro-o-cresol).
- E.D.C.T. mixture (ethylene Dichloride Carbon Tetrachloride mixture)
- Ekatin
- Endrin (1,2,3,4,10,10-hexachloro-6, 7-epoxy-1, 4, 4a, 5, 6, 7, 8, 8a Octahydro-1, 4-endo-endo 5-8dimethanonaphthalene)
- E.P.N. (O-ethyl-O-p nitriphenyl benzene thiophosphonate)
- Ethoxy ethyl mercury chloride
- Ethyl di-n-propylthiolcarbamate (Eptam)
- Ethyl mercury phosphate
- Ethyl mercury chloride
- Ethylene dibromide
- Ethylene dichloride
- Fenson (Parchlorophenyl benzene sulphonate)
- Fenthion (3-methyl-4-methyl thiophenyl phosphorothionate)
- Ferbam (Ferric Dimethyl dithion carbamate)
- Gusathion (O. O-dimethyl S (4-oxo-1, 2 3-benzotrizinyl-3-methyl phosphorothionate)
- Heptchlor (1,4,5,6,8,8-heptachloro-4-7-methano-3a, 4, 7, 7a-tetrahydroindene)
- HETP (Hexaethyl tetraphosphate)
- Hexachlorobenzene

- Hydrogen cyanide
- Hydrogen phosphide
- Lead arsenate
- Lime Sulphur (Calcium polysulphide, water-free sulphur, calcium thiosulphate mixture)
- Lindane (gamma, B.H.C.)
- Malathion S-(1-2Bis (ethoxy-carbonyl ethyl), O-dimethyl-phosphoro-dithioate)
- Maleichydrazide (1, 2-dihydropyridazine 3, 6-dione)
- Menenb Maganese ethylene bisdithiocarbamate)
- M.C.P.A. * (4-chloro-2 Methyl phenoxy acetic acid)
- Mercuric chloride
- Metaldehyde
- Metsystox
- Methoxychlor (1,1,1-trichloro, 2,2-di-p-methoxyphenylethane)
- Methoxy ethyl mercury chloride
- Methyl bromide
- Methyl demeton (Dmeton-methyl and Dimeton-methyl)
- Methyl Mercury Chloride
- Methyl Parathion (O, O-dimethyl-O-p-nitrophenolthiophosphate)
- Metox (Chlorulphicide)
- Nabam (disodium ethylene-1, 2 bisdithiocarbamate)
- Nicotine sulphate
- Octa methyl pyrophosphoramidate
- Para-dichloro benzene
- Parathion (O, O-diethyl O-Pnitrophenylthiophosphate)
- Paris Green (Copper Aceto Arsenite)
- Pentachloronitrobenzene (P.C.N.B.)
- Pentachlorophenol
- Phenyl mercury acetate
- Phenyl mercury chloride.
- Phenyl mercury urea
- Phosdrine
- Phthalimidomethyl-O-O-dimethyl phosphorodithioate (Imidan)
- Piperonyl butoxide (butyl carbonyl) (6-propyl piperonyl) ether O
- Pival (2-Pivalyl-indine 1-3-dione)
- Potassium cyanide

- n-propyl ethyl-n-butyl thiocarbamate (Tillam)
- Pyrethrines (inesctically active principles of *Chrysanthemum cinerariae folium*)
- Rotenone
- Rynia
- Sodium fluoroacetate
- Sodium cyanide
- Sodium Fluro Silicate
- Sulphur (Wettable or colloidal sulphur)
- Strychnine
- Sulphoxide (1, 2-methylene-dioxy-4(2-octylsulphinyl) propyl benzene)
- T.C.A. (tichlor acetic acid sodium and ammonium salts)
- Tedion (tetrachlor diphenyl sulphone)
- TEPP (tetraethyl Pyrophysophate)
- Tetrachloro-p-benmzoquinone
- Thanite
- Thiram (bis(dimethyl Thiocarbamyl) Disulphide)
- Toly mercury acetate
- Trichlorphon
- Thriothoresyl phosphate
- Thallium sulphate
- Thiometon
- Taxaphene (chlorinated camphne containing 67-69% chlorine)
- Trichlorophenoxy acetic acid (e, 4,5-T)
- Warfarin (3-a-acetonyl benzyl-4-hydroxy-coumarin)
- Zinc phosphide
- Zimet
- Zineb (Zinc ethylene bis-dithiocarbamate)
- Ziam (Zinc dimethyl dithiocarbamate)
- Zulate
- [Acrokin 2 Propenal or Acryladehyde
- Actellic (primphosemethyl) 2*diethylamino-6-methylpyrimidin-4-yl dimethyl phosphorothionate
- Afugon Diethyl methyl exthoxycarbonyl Pyrazolopyrimidine-yl- phosphorothionate
- Alachlor 2-Chloro-2, 6-diethyle-n-(methoxymethyl)- acetanilide.
- Aldicarb 2-methyl-2-(methylthio) propional-dehyde-o-(methylcarbamoyl) oxime
- Amidithion S-(N-2-methoxythyl-Carlomoyl-methyl) dimethyl phosphorothiolothionate

- Amitrole 3-Amino-1,2,4-triazole
- Ammonium Sulphamate Ammonium Sulphamate
- Asulam Methyl-N-(4-aminobenzenesulphonyl) Carbamate
- Atrazine 2-Chloro-4-ethylamino-6-isopropylamino-1,3,5-triazine
- Aureofungin Aureofungin
- Azinphos-ethyl S-(3,4-dihydro-4-oxobenzo-(d)-(1,2,3)-triazin-3-yl-methyl) diethyl phosphorothio-lathionate.
- Barban 4-chloro-2-ynyl-3-chlorophenyl carbamate
- Barium Polysulphide Barium Polysulphide
- Bassa O-Secondary-butylphenylmethyl carbamate
- BCPE (Chlorphenithel) 1,1-bis(4-Chlorophenyl) * ethanol
- Bemomyl Methyl-N-benzimidazol-2-yl-N-(butylearbemoyal carbamate)
- □ Bensulide -S (O,O-Di.isopropyl phosphorodithionate) cester with N-(2-mercaptoethyl) benzene sulphenamide
- Binapacryl 2-(1-methyl-n-propyl)-4, 6-dinitr phenyl-2-2-Methylcrobonate
- Bromacil 5-bromo-6-methyl-3-(1-methylpropyl) uracil
- Bromopyrazen 5-amino-4-bromo-2-phenylpyridazin-3-one
- Bromoxynil 3, 5 diboromo-4-hydroxybenzonitrile
- Brozone Methyl bromide and chloropicrin in petroleum solvent.
- Buturon 3-(4-chlorophenyl) 1*methyl-1-(10methyl prop-2-ynyl) urea
- Butylate S-ethyl-N, N-disobutylthiocarbamate
- Bux Mixture of m-(1-methyl- butyl) phenylmethyl carbamate and m-(1-methyl butyl) phenylmethyl carbamate and m(1-ethyl propyl phynyl) mthyl carbamate.
- Cadmium based compounds (Cadmium chloride, Cadmium sulphate, Cadmium succinate)
- Captafel N-O(1, 1, 2, 2-tetrachlorothethylthio) cylohex-4-one-1, 2-dicarboxymide
- Carbefuran 2,3-dihydro-2, 2-dimethyl-7-benezofurmyayl Methylcarbamate
- Carbophenothion S[(p-Chlorophenylthio)] * methylO, o-diethyl phosphordithiotate.
- Carboxin (DCMO) 5, 6-(dihydro-2-methyl-1-1, 4-oxathin-3-car Boxanilide
- Chinomethionate 6-methyl-2-oxo-1, 3-dithio (4, 5-b) Quinoxaline
- Chloramben 3-amine-2, 5-dichlorobenzonic acid
- Chlorobufam (BIPC) 1-methyl-2-propynyl-m-chlorocarbonilate
- Chlorfenyphos 2-chloro-1 (2, 4-dichlorophenyl)-Vinyl Diethylphosphate
- Chloromequat Chloride (2-chloroethyl) trimethylammonium chloride
- Chloroneb 1, 4-dichloro-2, 5-dimethoxybenzine
- Chloropropane Chloropropane

- Chloroxur-n N*-4-(4 Chlorophenoxy) phenyl-N N-dimethyl-ureat
- Citicide Chlorinated turpene
- Citowett Alkylarylopolyglykelether
- Clonitralid 5, dichloro-4-*nitro-salicylic-anilide-Ethanolamine
- Copper Hydroxide Copper Hydroxide
- Coumafuryl 3-(a-Acetonylfurfuryl)-4-hydrocyceumarin
- Coumaphos 3-Chloro-4-methyl-7-coumarinyl diethyl Phosphorothionate
- Coumatetralyl 4-hydroxy-3(1,2,3,4-tetrahydrol-naphthyl) Coumarin
- Coyden 3,5-dichloro, 6-dimethyl-4-pyridinol
- CPAS 4-Chlorophenyl, 1,2,4,5-trichlorophyny-lazosulphide
- Cyclomoph N-Cyclodedecyl-2, 6-dimethyl-morpholinacetate
- Cyclurin (OMU) N*-Cycle-octyl-N-dimethyl-urea
- Cytrolane 2-(diethoxy phosphraylimino), 4-methyl-1, 3-dithiolane
- Decarbofuran 2, 3-dihydro-2-methylbenzofuren-7-yl-methyl carbamate
- Decazolin 1-(alpha, alpha-dimethyl-beta-acetoxy-propionly-3-isopropyl-2, 4-dioxodeoa-hydroquinzaoline.)
- DEET N, N-diethyl-m-toluamide
- Dibromochloropropane 1, 2-dibromo-3-chloropropane
- Dicamba 3, 6-dichloro-2-methoxybenzoic acid
- Dichlorbenil 2, 6-diclorobanza nitrile
- Dichlofenthion 0-(2, 4-dichlorophenyl) O, O-diethylPhosphorothioate
- Dichlone 2, 3-dichloro-1, 4-naphthoquinanone
- Dicoloropropane 1, 3-dichloropropane
- Dicloran 2, 6-dichloro-4-nitroaniline
- Dicofol 2, 2, 2-trichloro-1, 1-di-(4chlorophenyl) Ethanol
- Dicrotophos Dimethyl phosphate ester with (E)-3-Hydroxy-N, N-dimethyl-cis-crotonamide Dimethyl phosphate
- 2, 4-DB 4-(2, 4-Dichlorophenoxy) butyric acid
- Difenphos (Abate) O, O, O*, O*-Tetrpmethyl O, O*-thiodi-p-Phenylene phosphorothiaote
- Dikar A blend of Ditghane M-45 and Tech. Karathane
- Dimas (Alar) N-dimethylamino succinic acid
- Dinocap Mixture of 4 and 5 parts of 2, 4-dinitro-6-Octophyany crotonates to 2 parts of the isomer of 2, 6 dinitro-4-octyl phenyl crotonates.
- Dinoseb 4-dinitro-6-s-butylphenol
- Dinoseb acetate 2, 4-dinitro-6-5-butyl phenol acetate

- Dioxathion S-S-1, 4-dioxane-2, 3-ylidene (bis, (o, o-diethyl) phos phosphorothio-thionate
- Diphacinene 2-diphenylacetyl 1, 3 indanediene
- Diphenamid N N-dimethyl-2, 2-diphenylacetamide
- Disulfoton-Diethyl s-1(2-2thylthio) ethyl)phosphorothiolothionate
- Diuron N*-3, 4-dicholorophenyl) NN-dimethyl urea
- DMPA O-(2, 4-dicholorophenyl) O* methyl N-isopropyl)-phosphoroamidithicate
- Dodine Didecylguanidine-monoacetate
- Dodomorph 4-Cyclododeeeyl-2, 6-Dimethyl-Morpholine
- Drat (Chlorophacinone) 2-(a-Chlophenyl-a-pheylacetyl) indane *1, 3-dione
- DSMA(Disodiun methanearsonate)
- Dursban- O, O-diethyl)-(3,5, 6-trichloro-2 pyridyl) Phosphorothioate
- Dusting Sulphur
- Ediphenphos O-ethyl-s, s-diphenyl-dithiophosphate
- Endosulfan 6,7,8,9,10, 10-hexachloro-1, 5, 5a, 6,9, 6a hexahydro-6, 9-methano-2, 4 3-benzo
- (e)- ,dioxatheiepin-3-oxide
- Endothall 7-oxabicyclo (2, 2, 1)-heptane-2, 3-dicarboxylate
- EPTC S-ethyl-dipropylthiocarbamate
- Erobn 2-(2, 4, 5-trichlorophenoxy) methyl 2, 2-dicholoropionate
- Ethion Tetraethyl SS; methylene his phosphorothioate
- Ethrel 2-chloroethane phosphonic acid
- Fenac Sodium 2, 3, 6-tricholorophenylacetate
- Fenazeflor Phenyl, 5, 6-dichloro-2-triflouromethyl benzimidazole-1-carboxylate
- Fenitrothion dimethyl 3-methyl-4-nitrophenyl phosphorothioate
- Fensulfothion diethyl 4-(methyl sulphinyl) phenyl phosphorothionate
- Fentinacetate triphenyltin acetate
- Fentin chloride triphenyltin chloride
- Fentin hydroxide triphenyltin hydroxide
- Folex SSS-Tributyl phosphorotrithioate
- Formethion S-(N-formethylcarbamoyl methyl) OO-dimethyl phosphorodithioate
- Fonofos (Dyfonate) O-ethol-s-phenyl ethyl phosphorodithioate
- Fujithion O, O-Dimethyl-s-Parachlorophenyl phosphorothis
- Gibberellins Gibberellic acid
- Herban 3-(5, 3-a, 4, 5, 6, 7, 8, 8-a-hexahydro-4, 7-methanoindanyl)-1, 1-dimethul urea
- Indole Acetic and Butyric Acids Indole Acetic Acid, Indole Butric acid

- Ioxynil (Pantrol) 3, 5-di-iodo-4-hydroxy benzethitrile
- Isobenzan 1, 3, 4, 5, 6, 7, 7, 7-Octachloro 1, 3, 3a, 4, 7, 7a-hexahydro-4, 7, methanois olbenzofuran
- Isononuron N; (hexahydro-4, 7, -methanoindan-yl-) NN dimethyl urea
- Kitazin O-O-Di-isopropyl-s-Benzyle thiophosphate
- Lenacil 3-cyclohexyl-5, 6-trimethylenuracil
- Linuron N-(3, 4-dichlorophenyl)-N-methoxy-N-methyl urea
- Lucel 5, 6, 7, 8-tetrachloroquinoxaline
- Machete (Butachlor) (2-chloro-2, 6, -diethyl-N-(Butoxymethyl)-acetanilide)
- M. C. P. B. 4 (4-Chloro-2-methylphenoxy) butyric acid
- Menazon S-(4-6-diamino-1, 3, 5-triazin-2-yl methyl) dimethyl=phosphorothiolotionate
- Methamidophos O-S-dimethylester amide of thiophosphoric acid
- Metam Sodium N-methyldithiocarbamic acid
- Methomyl S-methyl N-(methylolcarbamy) oxy) thioacetimidate
- Methylmetiram Ammonium complex with Zn-(N* N 1, 2-propylenebis-(dithiocarbamate and N*, N*-Poly-1, 2-propylene-bis (Thiocarbamoyl)-di-sulphide
- Metiram Ammonium complex with Zn-(N*, N-1 2-Ethylenebis, (dithiocarbamate) and N-N-Poly-1, 2-propylene-bi (Thiocarbamoyl)-di-sulphide
- Metoxuron N (3-chloro-4-methoxyphenyl)-N, N-demethyl urea
- MIPCIN 2-incorpylphenyl-N-methyl carbamate
- Menap O-ethyl S, S-dipropyl phosphordithioate
- Molinate S-ethyl-N-hexaphydro-I Hazepinuthiol-carbamate
- Monocrotophos 3-hydroxy-N-methyl-crotonamide dimethyl phosphate
- Monolinuron N-(4-chlorophenyl N-Methoxy-N-methyl urea
- MSMA Monosodium methae arsonate
- Neled 1, 2, dibromo-2, 2-dichloroethyl dimethyl phosphate
- Naphthylacetic acid Naphthylacetic acid and its derivations
- Naburon 1-Butyl-3-(3, 4-dichlorophenyl)-1-methyl urea
- Nemafos Thinozim O, O-diethyl C-2 pyrazinyl phosphorothioate
- Neopyanmin 3, 4, 5, 6-tetrahydro-phthalimidomethyl chrysauthamate
- Nickel Chloride Nickel Chloride
- Nitrofen 2, 4-dichlorophenyl 4- nitrophenyl ether
- Omethotae dimethyl 8-(n-methyl-carbamoyl methyl) phosphorothioate
- Orthane O, S-Dimethyl N-acetyl phospho-ramidothioate
- Oxapyrazon (5-bromo-1, 6-dihydro-6-oxo-1-phenyl-4-pyridazinyl Oxamicacid-compound with 2 dimethyl aminoethanol (1 & 1)

- Oxycarboxin (DCMCD) 5, 6, dihydro-2-methyl-1, 4-oxathin-3-carboxanilide 4, 4-dioxide
- Paraquat 1, 1-pimethyal-4, 4-bipyridyliumion
- Pebulate 1, Propyl-butyl-ethlocarbamate
- Phenthoate S-aethoxycarbonylbanzyl-O, O-dimethyl phosphore rodithioate
- Phorate diethyl S-(ethylthizemethyl) phospho-mthiolithicate
- Phosalone S (6-echtoro-2-oxabenzoxolin-3yl) methyl-O, O-diethyl-phosphorothioate
- Phosphamidon 2-chloro-2-diethylcar bamoyl-I-methyl vinyl dimethyl Phosphate
- Phosphorus paste Phosphorus paste
- Phosmet (Imidan) O, O-dimethyl-S-phtballimide-methyphos-phorodithioate
- Phosvel (Leptophos) Pheynlglyoxylonitrite oxime O-O diethyl phosphorothioate
- Picloram 4-amino-3, 5, 6, trichloroplocolinic acid
- Plictran Tricyclohexyl tinhydroxide derivatives
- Pronamide (Kerb) 3, 5-dichloro-N (1, -dimethyl-2 propynyl) benexamide
- Propanil 3, 4, -dichloropropionanilide
- Propargite (Omite) Prop-2-ynyl phenoxy)-eycohexyl sulphite
- Propineb O-Isoproposyphenylmethyl carbamate
- Prynachlor O-N-butyn-(1) y; Choloroacetanilide
- Pyracarbolid 2-methyl-5, 6-dihydro-4-H-pyran-3-carboxylic anilde
- Pyrazan (PCA) 5-amino-4-chloro-2-phenyl-3-pyridazone
- Quinalphos O, O-diethyl quinoxalin-2-yl phosphorothioate
- Rabicide 4, 5, 6, 7, -tetrachlorophalide
- Ro-Neet S-ethyl N-ethyl-N-cyclohexyl-thiocarbamate
- Ronnel O, O-Dimethyl (O-2, 4, 5-trichlorophenyl) phosphorothioate 4-421 Octachlorodipropyl ether
- Sclex 3, -(3, 5-dichlorophenyl)-5, 5-deimethyl oxazo-lidinedione 2, 4
- Simazine 2-Chloro-4, 6-bis (ethylamine) s-trazine
- Sindone A 1,1,4-dimethyl-4,6-di-isopropyl-indanyl ethyl ketone
- Sindone B 1,1,4-dimethyl-4, 6-di-isopropyl-5-indanyl ethyl ketone
- Sirmate 3, 4-and 2, 3-Dicholobenzyl N-methyl carbamate
- Swep methyl 3, 4 dichlorocarbanilate
- Tar Acid Complex phenolic compounds or tar oil or creosotes
- Travron G 2,2,2-trichlorethyl stryrene
- Tecnazene 1,2,4,5-tetrachloro-3-nitrobenzenes
- Terbacil 3-t-butyl-5 chloro-methyluracil

- Tetrachlorvinphos (Gardona) 2-chloro 1-(2,4,4-trichlorophenyl) vinyl dimethyl phosphate
- Tetram O, O-Diethyl S-2 diethylamino ethyl phosphorothioate hydrogen oxalate 2,4,5-TB 4-(2, 4, 5-trichlorocophenoxyl) *butyric acid
- Thiadizinthion (Terracur) 5-Carboxymethyl-methyl-2 H-1, 3, 5 thiadiazin 2 thione
- Thiophanate-M 1, 2-di-(3-methoxy-carbonyl-2 thiouried) benzene
- Tranid exo-3-chloro-endo-6-cyano-2 norborman O-Ene-l-Methyl-carbamoyl oxime
- Triallate S-2, 2, 3-Trichloroallyl dis-lopopylthic-carbamate
- Tridemorph 2,6-dimethyl-4-tridecyl morpholone
- Tunic 2,(3, S-dichlorophenyl)-4-methyl lm 2, 4-oxadiazolinine-3, 5, dione
- Udonkor N-(beta-cyanothyl) monochloroacetamide
- Vamidothion O, O-dimethyl-s-2-1, methyl-8-carbamoyl ethylthio ethgyl) phosphorothioate
- Vegetta Ethylene thiuram monosulphide
- Vomzlate S-propyl NN-dipropyl thiolcarbamate
- Zetran 4-dimethylamino-3, 5-xyle-N-methylcarbamate
- Basagram 3-isopropyl-1H-2, 3-benzathiadixin 4-(3H)-one, 2,2-dioxide
- Basalin N-2-chloressthy) N-propyl-trifhcoro 2, 6, dinitro-p-toultidine
- Bavistin 2-(methoxy-carbamoyl) *benzimidazole
- Campogram M 2,5-dimethyl furan 3-carbanic acid anillide and 320 gms og(Zinc)
- Trifluralin 2,6-dinitro-N N-dipropyl-4-triflouromethyl aniline
- Flumeturon N-(3-trifluro-methylphenyl)-N*N*-dimethyl urea
- Metabromuron N-(P-bromophenyl)-N*-methyl-N-methoxy urea
- Mancozeb Zinc Manganese ethylene-bis-dithiocarbamate
- Methabenzthiazuron 1,3-Dimethyl-3 (2, benzothiozoiyl)-urea
- Streptomycin
- Tetracyclines
- Terbuteryne 2-tert, butylamino 4-ethylamino-6-methylio, S-triazine)
- Glusophosate [N-1(Phosphonomethyl) glycine] present as isoprophylamine salt]
- Bacillus thuringlensis
- Benthicarb S-(4-chlorobenzyl)-N, N-diethylthiol carbamate
- Cypermethrin x-cyano-3-phenoxybenzyl-2, 2-dimethyl-3-(2-dichlorovinyl) cyclopropane carboxylate
- Decamethrin (S)-x-cyano-m-phenoxybenzyl (IR-3R) 3-(2, 2-dibromovinyl) dimethyl cyclopropane carboxylate
- Fenvalerate x-cyano-m-phenoxybenzyl-x-isspropyl-pchlorphynel-acetate

- Permethrin 3-phenoxy benzyl (cis-trans-3-(2, 2-dischlorvinyl)2, 2, dimethyl-cyclopropane carboxylate
- Tetrachloroisophthalonitrile 1,2,4 Trichloro-3, 5-dinitrobenzene.]
- Bromophos 0-(4 bromo 2, 5 dichlorophenyl) OO-dimethyl phosphorothioate
- Bromobhes ethyl 0-(4 Bromo 2, 5dichlorophenyl) OO-di-ethyl phosphorothioate
- Cartap 1, 3-di (carmolythio) 2-dimethyl-aminopropane
- Dichloprophen (Antiphen) 5, 5-dichloro 2, 2, dihydroxy diphenyl methane
- Dinobuton Isopropyl-2 (1-methyl-n-propyl) 4, 6-dintrophenyl carbonate
- Dithianon 2, 3-dicyano-1, 4-dithia=antharquin-one
- Ehyl formate Thyl formate
- Fenfuram 2-methyl-furan 3 carboxanilide
- Glyphosine N, N-bis (Phosphonomethyl) glycine
- Guazatine 1, 17-diguanidino-9-azahepta decane
- Isofanphos O-ethyl-o-(2-ispropoposy-carbonyl) phenyl isopropyl phosphoramidothioate
- Isoprofuron N, n-dimethyl-N-4-isopropyl phenyl urea
- Magnesium phosphide Magnesium phosphide
- Matribuzin 4-amino-6-tort, butyl-3 (methykl thio, 1,2,4 triazine-5-(4H) one
- Triforine 1, 4-tridzon-1-yl)-2-butanone
- Triforine 1, 4,-di (2, 2, 2-trichloro-1-formami doethyl) piperazine
- Vacor N-3 pyridyl methyl-N-p-nitrophenyl urea]
- Amitraz 2-methyl-1,3-di (2-4xyly-limino) 2-azapropane
- Bendiocarb -2,2-dimethylbenzo-2,3-dioxon 4-ylmentyl carbamate
- Benzoylpropethyl - ethyl N-benzoul-N-(3, 4-dichlorophenyl) DL alaninate.
- Cyanazine - 2-(4-chloro-6-ethylamino-1, 3, 5-trianzin- 2-ylamino)-2-methyl propionitrile.
- Etrimofos- O-(6ethhoxy-2-ethyl-4pyrimidinyl) O,O-dimethyl phosphrothioate
- Glyodin - 2-heptadecyl-3, 4-dihydro-1, H-imidazolyl acetate.
- Oxadiazon - 3-(2,4-dichloro-5-(1-methylethoxy) phenyl)-5 (1,1-demethylethyl)-1, 3, 4-oxadiazol-2 (3H)-one.
- Oxyfluorfen - 2-Choloro-1-(3-ethoxy-4-nitrophinoxyl 4-trifluormethyl) benzene.
- Propetamphos - (E)-O-2, isopropoxycarbonyl-1 methyl vinyl-O-methyl ethlyphosphoramidothiote.
- Scilliroside - 3-B, 6B-6-acetyloxy-3 (B-D-glucophyranosylozy)8, 14-dihydroxy bufa-1-20,22, trinolide.
- Thiocyclam (hydrogenoxalate)- N, N-dimethyl-1, 23-trithian-5-amine hydrogenoxalate.
- Viclozolin - 3-(3, 5-dichlofopheny)-5-ethenly-5-methyl-2, 4-oxazolodinedione.

- Benodanil- 2-Iodo-N-phenylbenzamide.
- Diclofopmethyl- 2-(4-(2, 4-dichlorophenoxy) phenoxy)- propanoic acid.
- Metalaxyl - methyl-(2-methoxyacetyl)-N-(2,6-xylyl)-DL-alaninate.
- Pendimethalin - N-(1-ethyl propyl)-3, 4-dimethyl 2, 6-dinitrobenzeneamin.
- Fosetyl aluminium - Aluminium tris (ethyl-phosphonate)
- Thiabendazole - 2(4-Thiazoloyl)-benzimidazole.
- Butrizol- 4-n-butyl-4H-1, 2,4-triazole.
- TCMTB - 2-(Thiocynomethyl-thio) benzothiazole.
- Bromadiolone - 3,3,4-bromol 1-biphenyl-4, Y-3 hydroxy-1-phenyl propyl-4, hydroxy-2 H-1 benzopyran-2 one.)1
- Flucythrinate RS-Cyano-3-3Phenoxy benzyle (s) 2-(4-difluoromethoxy phenyl)-methylbutyrate
- Triazophos - 0, 0-diethyl 0-1 phenyl-1, 2,4 triazol-3- zylphosphorothioate
- Trazophos O, O-diethyl 0-1-phenyl-1, 2, 4 triazol-3- zylphosphorothioate
- Diflbenzuron 1, (4-chlorophenyl)-3 (2) , 6-difluorobenzoval) urea
- Bitertanol B-(1-, 1-biphenyl) 4 yloxy)-1, (1, 1 dimethyl ethyl-l, 1, 2-triazole *l-ethanol
- Sethoxydim 2, 1(ethoxyimine) butyl-5 (2-ethylthopropyl)-3-hydroxy 2-cyclohexen-1-one
- Brodifaccum 2-(2(4-bromobiphenyl-4-yl) 1,2,3,4, tetrahydro 1-naphtyl) 4-hydroxyeoumarin
- Methoprene Isopropyl (2E, 4E 11-Methoxy-3, 7-11 trimethyl-2, 4-didecadienotate.]
- Isoprothiolane Diesopropyl-1, 3-ditholan-2yl-idenemalenate
- Carbosulfan (2, 3-dihydro-2, 2-dimethyl-7-benzofuranyl (dibutylamine, thio) methyl carbamate
- Prochloraz N-propyl-N-2-(2, 4, 6, trichlorophenoxy) ethyl, imidazole-1-carboxamide
- Methacrifos 0-2 methoxycarbonylprop 1-enyl-0, 0, dimethyl-phosphorothioate
- Chloroluron 3(3-chloro-p-tolyl-1, 1-dimethylurea.
- Probenazole 3-allyloxy 1, 2-benzothiazol-1, 1-dioxide.
- Tau Fluvalinate (RS)-d-cyano-3 phenoxybenzyl(R) *2(2)-Chloro-4-trifluoromethyl-aniline) *3 methyl butanoate.
- DEPA N-diethyl-phenyl acetamide
- Fenpropathrin -d Cyano-3 Phenoxybenzyl, 2, 2, 3, 3, 3-tetramethyl-1-cyclopropane-Carboxylate
- Phenothrin 3 phenoxybenyl (IRS)-cis-trans-chrysanthemate
- Kasugamycin 5-amino-2-methyl-6-(2, 3, 4, 5 ,6-pentahydroxy-cyclohexyl) tetrahydropyran-3-yl) amino-a-imonoacetate-acid

- Amidine Hydrazone -Tetrahydro-5, 5-dimethyl 2 (1-H) pyrimidinone-3 4(trifluoromethyl) phenyl (1-(2,4 trifluoromethyl) phenyl (ethenyl-2-propenylidene) hydrazone
- Anilofos S N(4-chloro-phenyl) (N-isopropyl-carbomoyl-methyl] O, O-dimethyl-dithiophosphate
- A herbal extract containing diallyl disulphide, Allyl propyl disulphide and Allyl isothiocyanate, diallyl disulphide, Allyl propyl disulphide and allyl isothiocyanate.
- Phenamiphos Ethyl 4-methylthio-m-tolyl
- Fenamiphos isopropylphosphoramidate
- Ametryne N-ethyl *N¹ 1-(methylethyl) 6-(methylthio)-1, 3, 5-triazine-2, 4-diamine
- Prometyne N, N-1bis (1-methylethyl(6-(methylthio)-1, 3-5-triazine 2, 4-diamine
- Fluazifop RS: 2-(495 trifluoromethyl-2-pyridyloxy phenoxy), proppionic acid.
- Boric acid- Ortho boric acid
- Bromopropylate - Isopropyl 4, 4' dibromobenzilate
- Resmethrin- 5-benzyl-3-furylmentyl (IRS, 3RS, 1RS, 3SR)-2-dimethyl-3-(2-methylprop-1-enyl), cyclopropanecarboxylate.
- Azamethiphos - S-6 Chloro-2, 3-dihydro-2oxo-oxazole -b) pyridine-3- ylmethyl C, O-dimethyl ph-phorohioate.
- Metolochlor - 2-Chloro-6'-ethyl-N-(2-methoxyl-1-methylethlty) acet-o-toluidide.
- Vadilamycina - IL-1,3, 4/2, 6)-2,3-dihydroxy-6-hydroxymethyl-4-(IS, 4R,5S, 63)-4,5,6 trihydroxy 3-hydroxy-methylcy-clohex-2-enylamino) cyclohexy 1-BD-gluco-pyrianoside.
- Haloxyfop methyl - Methyl 2-(4)(3-chloro-5- (trifluoromethyl-2-pyridinyl) oxy)phenoxy) propanoate.
- Pimaricin - (8E,14E,16E,18E,20E) 1s,3R,5S,7S,12R,24R,25S,26R,-22(3amino-3-6-dideoxy-B-D-mannopyrano-syloxy-1,3,26-trihydroxy-12-mwthylo-10-0x0-6,11,28-trioxatrcyclo (22,3-1-05.7)oc-tac0sa-8,14,16,18,20-pentaene-25-carboxylic acid.
- Cyhalothrin- (RS) 1-cyano-3-phenoxybenzyl (z)-(1RS,3RS)-(2-choloros-3,3-trifluoropropenyl)-2,2-domethylcyclopropane-carboxylate.
- Cholecalcirerol-9,10-seocholesta-5,7,10(10)-trein-3 beteol;activate-7-dehydrochosterol.
- Tolclofos,methyl-O-(2,6-Dichloro-4 mehtyl-phenyl) O,O-dimethyl phosphorothioate.
- Piperophos-S-2-methylpiperidinocarbonyl-methyl-O,O-dipropylphosphorodithicate..
- Chlorpyiphos-methyl O,O-demethyl O-3,5,6-Trichloro-Pyrideylphosphoro-thioate.

G. S. R. 858 (E) dated 12th August, 1988 * In exercise of the powers conferred by sub-clause (ii) of Cl * of Sec 3 of the Insecticides Act, 1968 (46 of 1968), the Central

Government, after consultation with the Central Insecticides Board hereby includes the following substances in the Schedule to the said Act, namely: -

1. Cypermethrin: (SIR-Cis-and R-IS (IUPAC) (S) *alphacyano-3-phenoxybenzyl-Cis-isomer) (Alphamethrin) (IR,3R) -(2, 2-dichlorovinyl-2, 2-dimethyl 2-dimethyl cyclopropane Carboxylate & (R) *alpha-cyano-3-phenoxybenzyl (IS, 3S)-3-cyclopropane carboxylate
2. Benfuracarb: (IUPAC) Ethyl N-2, 3-dihydro-2, 2-dimethyl benzofuron-7-yl oxycarbon-yl (methyl)
3. Cyphenothrin: (IUPAC) (RS)-0-cyano-3-phenoxybenzyl (IR)-Cis, trans-chrysanthemate
4. Cyfluthrin : (IUPAC) Cyano-(4-fluro-3-phenoxyphenyl)-methyl-3-2 (2, 2-dichloroethenyl) 2, 2-dimethyl-cyclopropane carboxylate
5. Dimethazone : (IUPAC) 2-(2-chlorophenyl) 4-4-dimethyl-3-isoxazolidinone)
6. Dienochlor : (IUPAC) Perchloro-1,1-bicyclopenta-2,4-dience.
7. Ephofenprox: 2-(4-ethoxyphenyl)2-methylpropyl-3-phenoxybenzyl ether.
8. Flocoumafen :4-hydroxy-3-(1, 2, 3, 4,-tetrahydro-3-(4-4-trifluoromethyl benzyloxy) = (phenyl) *1-naphthyl) coumarin)
9. Fenarimol : (IUPAC) (+/-) *2, 40dichloro-alpha-(Pyrimidin-5-yl) benzhydryl alcohol.
10. Fluroxypyr (IUPAC): 4-0amino-3, 5-dichloro-6-fluro-2-pyridyloxy acetic acid
11. Flufenoxuron : 1-(4-2-chloro-4-(trifluoro-methyl) phenoxy-2-flourophenyl) 3(2-6-difluorobenzoyl) urea
12. Filept (IUPAC): N-(trichloromethylthio)phthalimide.
13. Clopyralid: (IUPAC) 3, 6-dichloropyridine-2-crboxylic acid
14. Myglobutanil :(IUPAC) 2-P-Chlorophenyl 2-(1H-1, 2,4- triazol-1-yl-methyl) hoxaneritriale

15. Methedathion: S-2, 3-dihydro-5-methoxy-2-oxo-1, 3, 4-thiadiazol-3-yl-methyl 0-0 dimethyl phosphorodithioate.
16. Oxadixyl : (IUPAC) 2-methoxy-N-(2-oxo-1, 3-oxazolidin-3 yl) acet-2, 6-ylidide
17. Penconazole : (IUPAC) 1(2, 4-dichloro-b -propylphenethyl)-1 H-1, 2, 4, -triazole
18. Pretilachlor : (IUPAC) 2-chloro-2, 6-diethyl-N(2-propoxyethyl) acetanilide
19. Prallethrin : RS-2-methyl-3-(2-propynyl) 4-oxocyclopent-2-enyl (IR)-cis, trans-chly-santhemat
20. Puridate : (IUPAC) 6-chloro-3-phenyl pyridazine-4-yl S-octyl thiocarbonate
21. Pyroolulion : (IUPAC) 1, 2, 5, 6-tetrahydropyrrolo (3, 2, 1-I-j) quinolon-4-one
22. Pyridaphenthion : O, O-diethyl 2,3-dihydro-3-Oxm-2-phenyl-6- pyridazinyl-
23. phosphorothioate
24. Sulprofos : (IUPAC) O-ethyl O-4 (methylthio) phenyl S-propyl phosphorodithioate
25. Sebuphos : S, S-di-sec-butyl O-ethyl phosphorodithioate
26. Thriadimenol : (IUPAC) I-(4-chloro-phenoxy)-3, 3-dimethyl-1-yl) butan-2-ol
27. Tricyclazole ; (IUPAC) 5-methyl-1, 2, 4-triazole (3,4-b) (1, 3) benzothiazole
28. Tridiphane : (IUPAC) (RS)-2-(3, (IUPAC) (RS) -, (3, 5-dizhlor phenyl), 2-2, 2, -, trichloroethyl oxirane

G.S.R. 577 (E), dated 26th August, 1993 :- In exercise of the powers conferred by sub-clause (ii) of Cl(e) of the Insecticide Act, 1968 (46 og 1968) the Central Government after consultation with the Central Insecticide Board, hereby includes the following sub stances in the Schedule to the said Act, namely :-

1. Blasticidin 'S' : 1-(4-amino-1, 2-dihydro-2-ox-opyrimidin -1-yll-4 (S)-3- amino-5 (1-methylguanidino) valermido) 1,2,3,4-tetradeoxy-D-erythro-hex-2-enopyranuronci acid.

2. Difethialone : ((Bromo-4-(bipheny-1-1)-yl-4)³ tetrahydro-1,2,3,4-naphthyl-1)³ hydroxy-4,2H-1benzophenyl)-2.
3. Imazalil MAGNATE : Allyl 1-(2,4-d-chlorophenyl)-2-imidazol-1-ylethyl ether.
4. Naproanilide : 2-(2.napthyoxy)propionanilide
5. Phenothiol : S-ethyl(4-chloro-o-tolyloxy)thiacetate
6. Terbufos : S-(1,1-dimethylethylthio)methyl)O,-)di-ethyl phosphorodithicate. or S-tert-butyl thiomethyl-O,-)diethyl phosphorodithicate.
7. Butocarboxim : 3-(methyl thio_-O-((methyl amino) carbonyl)oxime-2 butanone.
8. Imidacloprid: 1- (6-Chloro-3-pyridinyl) -methyl) -N-nitroimidazo l-idin -2-ylideneamine.
9. Piroxofop Propinyl : 2-propynyl(R)-2 (4-(5-chloro-3-fluoro-2- pyridinyloxy -phenoxy -propionate.

G.S.R. 730 (E), dated 30th October 1995 - In exercise of the powers conferred by sub-clause (ii) of Cl. (e) of Sec. 3 of the Insecticides Act, 1968 (46 of 1968), the Central Government, after consultation with the Central Insecticides Board, hereby includes the following sub-stances in the Schedule to the said Act, namely:-

Common Name	Chemical Name
AMIDOSULFURON	3-(4,6-di-methoxy ptrimidin- 2-yl) -1 -(N-methyl- N-methyl -sulphonyl -amino-sulphonyl) urea.
BROMUCONAZOLE	(4-bromo 2-(2, 4-dichlofophenyl) tetrahydro-2- furanyl) methyl)-1H-1, 2, 4-triazole.
CLOEFETEZINE	3,6-bis (2-chlorophenyenyl)-1,2,4,5-tetrazine.
DIFENZOQUAT METHYL SULPHATE	1,2-dimethyl 3,5-diphenyl-pyrazol methyl sulphate
PIPRONIL	(±) 5-amino-1-(2,6 dichloro-a,a,a triflup-toly) -4-triluoro-methylsulfinyl pyraorezole-3-Carbonitrile tetrazine.
LACTOFEN	1-(Carboethoxy) ethyl 5-(-2-chloro-4-(trifluoro- methyl) phenixy)-2-nitribenzoate.
PROPOOMOCARB HYDROCHLORIDE	Propyl 3-(dimethylamine) propylcarbomate hydrochloride.
SILAFLUOFEN	(3-(4-fluoro-3-phenoxy-phenyl)-propyl) (mimetnyl)-silane.
TEBUCONAZOLE	Alpha-tert-butyl-alpha-(para- chteloro phenathyl)-1H01, 2, 4-triazole -1-ethanol.
TRIFLUMIZOLE	(E)-4 Chlora -a,a,a, -trifluore-N-

	(1-H-imidazol-1-yl)-2-prepoxyethylidone)
ETHOXYSULFURON	IUPAC : 3-(4, 6-dimethoxypyrimidin-2-yl) -1-(2-ethoxyphenoxy sulfonyl) Urea".

G.S.R. 10 (E), dated 3rd January, 1996 :- In exercise of the powers conferred by sub-clause (ii) of Cl (e) of Section 3 of the Insecticide Act, 1968 (46 of 1968), the Central Government, after consultation with the Central Insecticide Board, hereby includes the following substances in the Schedule to the said Act, namely:-

Common Name	Chemical Name
1) Abamectin (Vertimac)	Mixture of a Avermectins (Abamectin: a mixture containing a minimum of 80% avermectin B, a (5-0- demethyl avermectin A, a) and a maximum of 20% avermectin B, b (5-0 demethyl-25-de-(1-methyl propyl) -25-(1-methylethyl) avermectin A,a)
2) Ancymidol	O(-Cyclopropyl-4-methoxy-(pyrimidi ,n,5,yl) benzyl alcohol
3) Bifenox	Methyl-5-(2,4-dichlorophenoxy)-2- nitrobenzoate.
4) Butralin	N-SEC_butyl-4-tert-butyl-2, 6-dinitiroaniline
5) Chlorphonium chloride	Tributy (2,4-dichloro-benzyl) phosphonium.
6) Daminozide	N-dimethylaminosuccinamic acid
7) Demeton-Methyl	S-2-ethylthioethyl O, O-di-methylphosphorothioate (IUPAC)
8) Dichloroprop	(+) -2-(2, 4-dichlorophenoxy) Propionic acid (IUPAC)
9) Fludioxonil	4- (2,2-difluoro benzo (1,3) dioxol-4-yl), 1 H-pyrrole-3-Carbonitrile
10) HL ROPE	ZZ/EZ-7, 11-Hexzdecadien -1-YL-Acetate Z-11-Hexadecenal Z-9 Hexaadecenal
11) HL ROPE	Z-11-Hexadecenal Z-9 Hexaadecenal
12) Z-11-Hexadecenal	Z-11-16-AL + Z-11-16AC
13) Lufenuron	(RS)-1-(2, 5-dichloro-4-(1, 1,2,3,3,3, hexefluoropoxy) - Phenyl)-3-(2,6-difluorobenzyl)-Urea.
14) Metamitron	4-Amino-4,5 dihydro-3-Methyl-6-phenyl-1,2,3-triazin -5-one (IUPAC)
15) Dodemorph (Meltatox)	4-Cyclododecyl-2, 6-dimethyl-morpholine-1,
16) Mopiquate chloride	1-dimethyl- piperidinium
17) naproamide	(RS)-N, N, diethyl-2-(A-Naphthoxy) propionamide
18) Oxadiargyl	5-tert-butyl-1-3-(2, 4-dichloro-5-propargyloxyphenyl) -1,3,4, oxadiazol-2 (3H)-one

	(IUPAC)
19) Phenmedipham	methyl 3-(3-methyl carbaniloxy) carbanilate (IUPAC)
20) Pymetrozine	6-methyl-4-((pyridin-3-yl methylene)-amino)-4,5-dihydro- 1-2, 4- triazin-3 (2H)-One.
21) Propyzamide	3,5-dichloro-N-(1,1-dimethylpropynyl) benzamide (IUPAC)
22) PB-ROPEL	ZZ/EZ-7, 11-Hexadecadien-1 YL-Acetate
23) Paclobutrazol	(2RS, 3 RS)-1-(4-Chlorophenyl-4, 4-dimethyl-2-(1H-1, 2,4-triazol-1-yl) pentan-3-ol
24) Triacontanol	1- triacontanol
25) Thiourea (Thiocarbamide)	Thiourea
26) Triflumizole	(E)-4-Chloro-1, a-trifluoro-N- (1H-imidazol-1-yl) -2-propoxyethylidene-O-toluidine (IUPAC)
27) Triticonazole	(1RS)-(E)-5-(4-chlorophenyl) methylene)-2, 2-dimethyl- 1- (1H-1-, 2,4-triazole-1-yl-,methyl) cyclopentan-1-ol.
28) Uniconzole	(E)-1-(RS)-1-(4-chlorophenyl)-4, 4-dimethyl 1-2-(1H-1, 2,4-triazol-1-yl)pent-1-en-3-ol.

S. O. 378 (E) dated the 26th May, 1989

Whereas, with a view to reviewing the continued use in India of pesticides that are either banned or restricted for use in other countries, the Government of India, had set up an Expert Committee.

Now, therefore, after considering the recommendations of the said Expert Committee, and in consultation with the Registration Committee, set up under the Insecticides Act, 1968, the Central Government, in exercise of the powers conferred on it, under sub-section (2) of Sec. 27 read with Sec. 28 of the Insecticides Act, 1968, hereby passes the following order :

1. The use of DDT in agriculture is hereby withdrawn. In very special circumstances warranting the use of DDT for plant protection work, the State or Central Government may purchase it directly from Messrs. Hindustan Insecticides Limited, to be used under expert Governmental supervision.
2. The use of DDT for the public health programmes to 10000 MTs per annum, except in case of any major outbreak of epidemic is hereby restricted.
3. The Central Government further orders that the registration certificates issued by the Registration Committee to various registrants under Sec. 9 of the said Act shall stand modified / cancelled to give effect to this order.
4. It is also ordered that all the holders of the registration certificates for manufacture and import of DDT should return their registration certificate to the Secretary, Registration Committee, Directorate of Plant Protection, Quarantine and Storage, NH-IV Faridabad (Haryana) by the 15th June, 1989.

5. However, non-endorsement / correction of the registration certificates will not be taken as permission / approval to operate upon original certificate of registration in contravention of the provisions of this order.
6. Certificates not submitted by the due date shall be deemed to have been cancelled.

S. O. 569 (E) dated the 25th July, 1998

Whereas the Government of India had set up an Expert Committee with a view to reviewing the continued use in India of pesticides that are either banned or restricted for use in other countries.

Now, therefore, after considering the recommendations of the said Expert Committee, and in consultation with the Registration Committee, set up under the Insecticides Act, 1968, the Central Government, in exercise of the powers conferred on it, under sub-section (2) of Sec. 27 read with Sec. 28 of the Insecticides Act, 1968, hereby passes the following order :

1. Chlorobenzilate is hereby banned for use in agriculture. If required it can be imported by Government / Semi-Government organisations and prepared folbex strips for making it available to be keepers for controlling mites of honeybees.
2. Dibromo-Chloropropane (DBPC) is hereby banned and the registration certificates issued by the Registration Committee to various registrants shall stand cancelled.
3. Toxaphene (Camphechlor) is hereby banned and the registration certificates issued by the Registration Committee to various registrants shall be cancelled.
4. The use of Sodium Cyanide shall be restricted for fumigation of cotton bales by Plant Protection Adviser to the Government of India under expert supervision.
5. Penta-Chloro-Nitor-benzene (PCNB) is hereby banned and the registration certificates issued by the Registration Committee to various registrants shall stand cancelled
6. Captafol shall be used only as seed dresser. Its use as foliar spray is hereby banned.
7. All the holders of the registration certificates for manufacture and import of these insecticides should return their registration certificates to the Secretary, Registration Committee, Directorate of PP, Q&S, NH-IV Faridabad (Haryana) by the 31st July, 1989.
8. Non-endorsement or correction of the registration certificates will not be taken as permission or approval to operate upon original certificate of registration in contravention of the provisions of this order.
9. Certificates not submitted by the due date shall be deemed to have been cancelled.

S.O.507 (E) dated, 8th June, 1995:-

In exercise of the powers conferred by sub-section (2) of Sec.27 of the Insecticide ACT, 1968 (46 OF 1968), proposes to, pass the following orders, namely :-

1. the manufacture, import, and use of Copper Acetoarsenite, Ethyl Mercury Chloride, Sodium Methane Arsonate (SMA), Calcium Cyanide and Menazon, shall be prohibited in India;

2. The Registration Certificates issued by the Registration Committee to various persons under Sec.9 of the said Act in respect of the said insecticides shall be deemed to have been cancelled and the validity of the manufacturing licenses issued to them by the Licensing Officers shall stand expired.

The proposed orders are hereby published for information of all holders of Certificates of Registration/Manufacturing Licenses of the said insecticides and other persons likely to be affected thereby, and notice is hereby given inviting their objections or suggestions if any in respect of the said orders which shall be taken into consideration for final notification or otherwise on or after the expiry of a period of 45 days from the date on which the copies of the Gazette in which this notification is published are made available to the public;

Any objections or suggestions which may be received with respect to the said orders before the expiry of the period specified above shall be duly considered by the Central Government;

Objections or suggestions, if any, may be addressed to the Joint Secretary (Plant Protection), Ministry of Agriculture, (Department of Agriculture and Co-operation) Krishi Bhawan, New Delhi-110 001.